

MR. SPEAKER: Question No. 717
—Shri Amarsinh V. Rathawa.

SHRI K. LAKKAPPA: Question No. 724 also may be taken up with this as it is on the same subject.

SHRI M. SATYANARAYAN RAO: Also question No. 723—it also relates to housing.

MR. SPEAKER: Don't worry. We may reach them.

Central Housing Assistance to States

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*717. **SHRI AMARSINH V.
RATHAWA:
SHRI MOHAN LAL
PATEL:**

Will the Minister of WORKS AND HOUSING be pleased to lay a statement showing:

(a) whether it is a fact that the Central Government have provided financial assistance and guidelines to certain States with a view to easing their housing problems in the State; and

(b) if so, the names of States and the financial assistance given to each State during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMAD USMAN ARIF): (a) and (b). A statement is laid on the Table of the Sabha.

Statement

(a) and (b). 'Housing' is a State subject. Central financial assistance to the States is given in the shape of 'block loans' and 'block grants' without their being tied to any particular head of development. The States make the inter-sectoral allocation of funds within the State Plans according to their needs and priorities, keeping in view the advice and guidelines given by the Planning Commission.

In addition, loans from L.I.C., G.I.C. and HUDCO are also given to the States for their housing programmes. Details of these loans given during the last three years are indicated in the enclosures (Annexures I, II and III).

Policy guidelines issued to the States have uniform application. No specific guidelines have been issued to any particular State

ANNEXURE I

LIG loans allocated to the various State Governments for implementation of various Social Housing Schemes:

(Rs. in lakhs)

Sl.No.	Name of the State	1977-78	1978-79	1979-80
1	2	3	4	5
1	Andhra Pradesh	190.00	193.00	294.00
2	Assam	30.00	30.00	33.00
3	Bihar	100.00	120.00	345.00
4	Gujarat	90.00	125.00	276.00
5	Haryana	60.00	60.00	98.00

1	2	3	4	5
6	Himachal Pradesh	55.00	55.00	70.00
7	Jammu & Kashmir	55.00	55.00	65.00
8	Karnataka	110.00	120.00	265.00
9	Kerala	120.00	120.00	186.00
10	Madhya Pradesh.	140.000	140.00	154.00
11	Maharashtra	90.00	100.00	215.00
12	Manipur	20.00	—	25.00
13	Meghalaya	15.00	16.00	21.00
14	Nagaland	—	—
15	Orissa	140.00	140.00	408.00
16	Punjab	85.00	70.00	100.00
17	Rajasthan	120.00	120.00	132.00
18	Sikkim	5.00	6.00	7.00
19	Tamil Nadu	140.00	137.00	384.00
20	Tripura	25.00	—	63.00
21	Uttar Pradesh	187.00	200.00	745.00
22	West Bengal	173.00	185.00	268.00
	Total	1950.00	1992.00	4154.00

ANNEXURE-II

Allocation of G.I.C. loans allocated to various State Governments for implementation of (i) Village Housing Projects Scheme and (ii) Construction of Houses for EWS.

Sl.No.	Name of State	1978-89	1979-90	Total
(Rs. in lakhs)				
1	Andhra Pradesh	50.00	170.00	220.00
2	Assam	20.00	20.00	40.00
3	Bihar	100.00	100.00	200.00
4	Gujarat	70.00	160.00	230.00
5	Haryana	50.00	60.00	110.00
6	Himachal Pradesh	40.00	—	40.00
7	Jammu & Kashmir	10.00	10.00	20.00
8	Karnataka	95.00	100.00	195.00

1	2	3	4	5
9	Kerala	100.00	20.00	120.00
10	Madhya Pradesh	75.00	86.00	161.00
11	Maharashtra	100.00	100.00	200.00
12	Manipur	10.00	—	10.00
13	Meghalaya	5.00	—	5.00
14	Nagaland	15.00	—	15.00
15	Orissa	100.00	—	100.00
16	Punjab	50.00	62.00	112.00
17	Rajasthan	60.00	—	60.00
18	Sikkim	50.00	—	50.00
19	Tamil Nadu	100.00	170.00	270.00
20	Tirpura	10.00	11.00	21.00
21	Uttar Pradesh	150.00	331.00	481.00
22	West Bengal	150.00	—	150.00
		1400.00	1400.00	2800.00

ANNEXURE III

Statewise details of loans sanctioned by HUDCO during 1977-78 to 1979-80.

State/U.T.	Loan Sanctioned in (Rs. in crores)		
	1977-78 (Gross)	1978-79 (Gross)	1979-80 (Gross)
Andhra Pradesh	5.02	8.79	22.81
Assam	0.59	0.64	0.96
Bihar	5.91	2.15	2.07
Gujarat	6.23	15.61	27.63
Haryana	7.87	3.77	5.65
Himachal Pradesh	0.14	1.54	—
Jammu & Kashmir	0.95	0.33	—
Karnataka	8.06	4.86	6.45
Kerala	11.16	6.42	6.20
Madhya Pradesh	2.08	6.59	4.70
Maharashtra	11.96	4.54	3.04
Orissa	1.47	8.05	2.01
Punjab	1.54	1.70	4.75
Rajasthan	4.85	10.42	9.12
Tamil Nadu	4.31	9.79	11.77
Uttar Pradesh	9.16	12.69	15.63
West Bengal	3.92	3.59	5.55
Total	85.22	101.48	128.34

की अनुरोध सचिव: माननीय मंत्री जी ने पिछले तीन सालों के जो वाकड़े दिये हैं, वह तो सही हैं, लेकिन वास्तव में ये मकान बनाये गये हैं या नहीं, भगवान जानें। मैं आप के माध्यम से मंत्री महोदय से जानना चाहता हूँ कि जो आदिवासी क्षेत्र हैं, जहाँ आज भी लोग पेड़ों के सहारे जीते हैं, उनके नीचे रहते हैं, क्या उन के लिये घर बनाने की कोई योजना आप के पास है?

निर्माण और आवास मंत्री (श्री पी. सी. संजी): जहाँ तक मकान बनाने का सवाल है - रूरल हाउसिंग और अर्बन-हाउसिंग-इस के दो अलग-अलग पहलू हैं। रूरल हाउसिंग के लिये हम अपने मनिफेस्टो द्वारा इस बात से बंधे हुए हैं कि जिन लोगों के पास हाउस साइट्स नहीं हैं, उन को प्लान पीरियड में प्लॉट्स दे दिये जायेंगे। कर्नाटक राज्य में करीब 9 लाख में से 8 लाख से अधिक को प्लॉट्स दे दिये गये हैं। जहाँ तक हाउसिंग का टाल्लुक है - उम में भी प्लानिंग कमिशन से बातचीत चल रही है कि रूरल-हाउसिंग-सेक्टर में कोई भी व्यक्ति बिना "रूप" के 1985 तक न बचे। यह वह एम्बीशम कार्यक्रम है, जिस को पूरा करने के लिये हम कटिबद्ध हैं।

जहाँ तक शहरों के आवास का सवाल है-- शहरों के आवास की समस्या को पूरी तरह से मकान देकर हल करना सम्भव मालूम नहीं पड़ता है, क्योंकि अब तक की कालकुलेशन के मूलाविक, पुराने प्राइस इण्डेक्स के आधार पर, 16 हजार करोड़ रुपये की आवश्यकता है। मैं नहीं समझता हूँ कि अभी इतनी बड़ी रकम हम व्यय करने की स्थिति में हैं।

MR. SPEAKER: Shri Moahn Lal Patel. He is not here.

SHRI MANORANJAN BHAKTA: The hon. Minister has given a long list of States. I would like to know from him why he has left out the Union Territories, particularly, the Andaman and Nicobar Islands. Not only that. This is an isolated area.

So, Sir, I would like to know from the hon. Minister where there is any provision for central assistance for this union territory or not. Why he

has not done anything for housing in so far as the union territory people here are concerned

SHRI P. C. SETHI: As far as union territories are concerned, there is a separate question. If that is also put to me, I would reply to the hon. Member's question.

SHRI MANORANJAN BHAKTA: The Union Territory is also there. But you have not replied.

MR. SPEAKER: We will come to that.

Mr. Faleiro.

SHRI EDUARDO FALEIRO: Sir, the housing problem is very serious all over the country not only in rural areas but also in urban areas. In urban areas, Government servants and others have to spend about 30 per cent of their salaries in getting the houses and have to give puggies for hire purchase houses. There are many fraudulent and bogus co-operative societies who are operating in the housing scheme. So, my question is: what steps have Government taken to have a comprehensive national housing policy for construction and distribution of houses in rural and urban areas and to discourage the racket—the minister has himself called it racket—by fraudulent and bogus cooperative societies and to encourage the genuine cooperative societies by giving them funds for the purchase of materials and for having the control over the office-bearers and so on and so forth?

I would like the hon. Minister to clarify whether the national housing policy that he contemplates will discourage bogus cooperative societies and it will encourage only those genuine housing cooperative societies?

SHRI P. C. SETHI: The hon. Member has specifically put the question with regard to Government employees. In Delhi, particularly, so far

as Government employees are concerned, I agree that it is hardly 44 per cent. It is quite inadequate. But, this year, we are taking up A, B, C, category of construction for the government employees raising the percentage of satisfaction from 44 to 55 per cent. It is our constant endeavour as far as economically weaker and low and middle income groups of employees are concerned, that we are seriously taking up the programme of construction. For example, this year, the D.D.A. is going to construct about 30,000 houses as compared to 4,500 only done by the previous Government last year.

As far as cooperative housing societies are concerned, there are cooperative societies about which I have received complaints. Those complaints are being enquired into. If there are more complaints, we will go into them. Apart from this, I have asked the department to go into the cooperatives seriously and find out which are the cooperative societies functioning fraudulently and which are not.

MR. SPEAKER: No more questions on this. Next question No. 718. Shri Daga.

विकलांग व्यक्तियों का वर्ष

718. श्री मूलचन्द डागा: क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या 1981 को "विकलांग व्यक्तियों का वर्ष" के रूप में मनाया जा रहा है;

(ख) यदि हां, तो विकलांग व्यक्तियों के लिए कूल कितनी धनराशि दी गई है;

(ग) क्या सरकार ने इस सम्बंध में कोई योजना बनाई है; यदि हां, तो उसका ब्यौरा क्या है; और

(घ) इस वर्ष कितने विकलांग व्यक्तियों को काम दिए जाने का विचार है और उन्हें किस तरह का काम दिया जाएगा ?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) Yes, Sir.

(b) The total funds provided for various schemes relating disabled persons for 1980-81 is Rs. 559.43 lakhs.

(c) The information is laid on the table of the House.

(d) It is not possible to indicate the number of disabled persons proposed to be given jobs this year and the nature of jobs to be provided. However, All heads of Vocational Rehabilitation Centres and Special Employment Exchanges have been requested to step up the placement of disabled persons. Government is making efforts to increase the number of disabled persons in Government and Public Sector Undertaking Employment.

Statement

1. A National Committee on International Year of the Disabled Person under the chairmanship of the Minister of Education, Health and Social Welfare has been formed. The first meeting of the National Committee was held on 1st May, 1980.

2. A National Plan of Action for International Year of Disabled Persons with main focus on the following items has been drawn up:—

(i) Early detection and Prevention of Disability;

(ii) Education of Handicapped children;

(iii) Employment of Handicapped persons.

(iv) Research in various areas to facilitate integration of the disabled into community life.

3. Ministries of Health and Family Welfare, Education and Culture and Labour have constituted working